CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 224/2000, 419/2000, 548/2000, 1039/2000 & 1039/2001

TUESDAY, THIS THE 2nd DAY OF APRIL, 2002.

C O R A M

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

O.A. NO. 224/2000

V.S. Muraleedharan Nair
S/o late TK Sreedharan Nair
Extra Departmental Delivery Agent
Udumbanchola Sub Office, Idukki
residing at Villarakathu House,
Varappetty P.O.
Kothamangalam. Applicant

By Advocate Mr. O.V. Radhakrishnan

Vs.

1. Postmaster General
Central Region
Cochin-682 016

2. Senior Superintendent of Post Offices
Idukki Division
Thodupuzha
Idukki-685 584

3. Sub Divisional Inspector of Post Offices
Kattapana Sub Division
Kattapana, Idukki District

4. Sub Divisional Inspector of Post Offices
Perumbavoor Sub Division
Perumbavoor
Ernakulam District.

5. Union of India
representeed by its Secretary
Ministry of Communication
New Delhi. Respondents

By Advocate Mr. R. Prasanth Kumar, ACGSC

O.A.No. 419/2000

Sunimol Cyriac
D/o Mr. Cyriac
Extra Departmental Branch Post Master
Vadacode B.O.
residing at Kochumattathil House
Velliyarnattom P.O.
Idukki. Applicant

By Advocate Mr. O.V. Radhkrishnan

Vs.

1. Post Master General
Central Region
Cochin-682 016

2. Senior Superintendent of Post Offices
Aluva Division
Aluva-683 101

3. Senior Superintendent of Post Offices
Idukki Division
Thodupuzha
Idukki-685 584

4. Union od India
represented by its Secretary
Ministry of Communication
New Delhi.

Respondents

By Advocate MR.A. Sathianathan, ACGSC

O.A. 548/2000

E.N. Sarada
W/o Sri P.P. Venugopalan
Extra Departmental Packer
Valapattanam S.O.
residing at Edavannhathuval lHouse
PO Kadannapally, Mandur
Kannur. Applicant

By Advocate Mr. O.V. Radhakrishnan

Vs.

1. Post Master General
Northern Region
Calicut.

2. Superintendent of Post Offices
Kannur Division
Kannur-670 001

3. Assistant Superintendent of Post Offices
Kannur Sub Division
Kannur-670 001

4. Sub Divisional Inspector (Postal)
Payyannura Sub Division,
Payyannoor.

5. Union of India
represented by its Secretary
Ministry of Communications
New Delhi. Respondents

By Advocate Smt. A. Rajeswari, ACGSC

O.A. No. 1039/2000

V.K. Narayanan
S/o Sri V. Krishnan
Extra Dpartmlental Mail Carrier
Bayar B.O.
residing at Konnakkal House
Kulathur P.O. Chengala Via
Kasaragode. Applicant

By Advocate Mr. O.V. Radhakrishnan

Vs.

1. Superintendent of Post Offices
Kasaragode Division
Kasaragode-671 121

2. Assistant Superintendent of Post Offices
Kasaragode Sub Division
Kasaragode.

3. Sub Divisional Inspector (Postal)
Kanjhangad Sub Division
Kanjhangad

4. Union of India
represented by its Secretary
Ministry of Communications
New Delhi. Respondents

By Advocate Mr. PNM Najeeb Khan, ACGSC

O.A.No. 1039/2001

K.R. Muraleedharan Nair
S/o late KS Raghavan Nair
Gramin Dak Sevak Mail Deliverer II,
Neriamangalam PO
residing at Amabalathinal House
Neriamangalam P.O.
Aluva. Applicant

By Advocate Mr. O.V. Rdhakrishnan

Vs.

1. Sub Divisional Inspector of Post Offices
Perumbavoor Sub Division
Perumbavoor-683 542

2. Assistant Superintendent of Post Offices
Aluva Sub Division
Aluva-683 101

3. Senior Superintendent of Post Ofsfices
Aluva Division
Aluva-683 101.

4. Director General of Posts,
Department of Posts,
Dak Bhavan,
New Delhi.

5. Union of India
represented by its Secretary
Ministry of Communication
New Delhi. Respondents

By Advocate MR. Rajeev, ACGSC

These Applications having been heard on 20.2.2002 the Tribunal delivered the following on 2.4.2002.

O R D E R

HON'BLE MR.G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

As the facts in all these Original Applications are similar and the question of law involved is the same, these O.As were heard together and are being disposed of by this common order.

2. For the sake of convenience the pleadings in the respective O.As are given in brief.

O.A.No. 224/2000

The applicant who is working as Extra Departmental Delivery Agent, Udumbanchola Sub Office, Kattapana Sub Division in Idukki Postal Division aggrieved by A-3 order dated 14.2.2000 issued by the second respondent rejecting his representation dated 27.12.99 requesting transfer to the post of Extra Departmental Delivery Agent-I, Varappetty Extra Departmental Sub Office has filed this Original Application seeking the following reliefs:

> (i) to declare that the applicant is eligible and entitled to be transferred and appointed as Extra Departmental Delivery Agent-II, Varappetty, EDSO in preference to outsiders in view of Annexure A-1 Director General of Posts letter dated 11.2.97 subject to the terms and conditions therein
>
> (ii) to call for the records relating to Annexure A-3 letter dated 14.2.2000 of the 2nd respondent and to set aside the same
>
> (iii) to issue appropriate direction or order directing the respondents to consider the request of the applicant for transfer to the post of Extra Departmental Delivery Agent-II, Varappetty EDSO on

merits without regard to the letter dated 16.10.1997 of the 1st respondent in preference to outsiders and to transfer and appoint him to the above post in terms of Annexure A1 dated 11.2.1997.

(iv) to issue appropriate direction or order directing the respondents 2, 3 and 4 not to take further steps for selection and appointment to the post of Extra Departmental Delivery Agent-II, Varappetty EDSO in Perumbavoor Sub Division under Aluva Division from outsiders before the claim of the applicant is considered and disposed off

(v) to grant such other reliefs which this Hon'ble Tribunal may deem fit just and proper in the circumstances of the case and

(vi) to award the costs to the applicant.

2. The applicant was working as EDDA-II in Udumbanchola Sub Office under Kattapana Sub Division in Idukki Postal Division having been appointed to the post w.e.f. 20.8.89. Being a native of Varappetty near Perumbavoor and his wife being employed as EDDA-I at Perumbavoor EDSO he had been making request for transfer to Perumbavoor Postal Sub Division. As his representation did not yield any result he approached this Tribunal by filing O.A. 300/97 for a direction consider his request for an inter-Divisional transfer to Alwaye Division. The O.A. was disposed of by order dated 27.2.97 with an observation that if and when a vacancy in Alwaye Division arose, it was open for the applicant to apply for a transfer and his case would be considered by the competent authority in accordance with rules but there was no right for the applicant to seek inter-divisional transfer. It was submitted that by A-1 circular dated 11.2.97 the Director General Posts had laid down that if the placement of an Extra Departmental Agent was from one post office to another within the same recruiting unit, the same would be treated as transfer and if the placement was from one Post Office to another outside his own recruiting unit, the placement would be treated as fresh appointment and the EDA concerned would forfeit his past service for seniority and would rank juniormost to all the

regularly appointed EDAs of that unit. According to him, as he was not aware of A-1 letter dated 11.2.97, he did not bring the same to the notice of the Hon'ble Tribunal because of which this Tribunal held that rules and instructions in regard to ED posts did not provide for inter-divisional transfer of ED Agents. According to him there was no bar for transferring and appointing an ED Agent to another Post Office outside his own recruiting unit provided he was willing to be placed at the bottom of the seniority list of ED Agents in the recruiting unit. Applicant submitted A-2 representation dated 27.12.99 to the first respondent requesting to transfer and appoint him as EDDA-II, Varappetty EDSO in terms of Annexure A-1 DG letter dated 11.2.97. He expressed his willingness to forfeit his past service for seniority and to be ranked juniormost to all the regularly appointed EDAs of that recruitment unit. The applicant received A-3 reply dated 14.2.2000 regretting his request on the basis of PMG Cochin letter dated 16.10.97. According to the applicant A-3 letter had been issued in complete ignorance of the order of this Tribunal in O.A. No. 45/98 dated 25.2.99 by which the letter dated 16.10.97 has been set aside and quashed. This Tribunal also set aside the Member (Personnel) Postal Directorate letter dated 14.2.97. A-3 letter dated 14.2.2000 was illegal, arbitrary, discriminatory and violative of Articles 14 & 16 of the Constitution of India. It was against the dictum laid down by this Tribunal in A-4 order of this Tribunal. Transfer from one station to another station in the same post had not been prohibited by any valid order or rule relating to ED Agents. In the light of the A1 clarification of the Director General of Posts dated 11.2.97 the applicant was entitled for a transfer from

Udumbanchola Sub Office under Kattapana Sub Division in Idukki Postal Division to Varappetty EDSO. Hence the applicant sought the above reliefs through this O.A.

3. Respondents filed reply statement resisting the claim of the applicant. Relying on the orders of this Tribunal in O.A.No. 300/97 and O.A.813/99 respondents resisted the claim of the applicant. It was submitted that the post requested for transfer of the applicant was in the administrative jurisdiction of the 4th respondent and the applicant was free to apply to the post in accordance with the directions contained in the order dated 27.2.97 in O.A. 300/97. A1 letter was applicable in the case of EDAs rendered surplus. The proposal for mechanisation of Njayappilly mail route in Perumbavoor Sub Division was pending. The vacancy of EDDA-II was reserved for re-deployment of surplus EDMCs already retrenched. The Original Application was devoid of merits and was liable to be dismissed.

O.A.No. 419/2000

4. The applicant herein working as EDBPM, Vadacode B.O. in Aluva Division sought for a transfer to the post of EDBPM, Velliyamattom B.O. which was to become vacant on 17.6.2000 consequent on superannuation of the regular incumbent. He submitted A-2 representation dated 4.10.99 and not getting any reply she filed A-3 representation to the first respondent. Not getting any reply to A-2 and A3 representations nor any action being taken for transferring her as EDBPM, Velliyamattom she filed this Original Application seeking the following reliefs:

> (i) to declare that the applicant is eligible and entitled to be transferred and appointed as Extra departmental Branch Post Master, Velliyamattom B.O.

in preference to outsiders in view of Annexure A-5 Director General of Posts letter dated 11.2.1997 and Annexure A-6 order dated 25.2.99.

(ii) to issue appropriate direction or order directing the respondents to consider the request of the applicant for transfer to the post of Extra Departmental Branch Post Master, Velliyamattom B.O. in preference to outsiders and to transfer and appoint her to the above post in terms of Annexure A-5 dated 11.2.1997 and Annexure A-6 Order dated 25.2.1999.

(iii) to issue appropriate direction or order directing the 3rd respondent not to take further steps for selection and appointment to the post of Extra Departmental Branch Post Master, Velliyamattom B.O. under Idukki Division from outsiders before the claim of the applicant is considered and disposed off

(iv) to grant such other reliefs which this Hon'ble Tribunal may deem fit, just and proper in the circumstances of the case.

(v) to award the costs to the applicant.

5. The grounds raised by her as well as the pleas offered by the respondents in the reply statement are similar to the ones in O.A. NO.224/2000.

O.A.No. 548/2000

6. In this Original Application the applicant who is working as Extra Departmental Packer, Valapattanam Sub Office in Kannur Sub Division applied for transfer to the post of Extra Departmental Mail Carrier at Kadannapalli P.O. by A-3 representation dated 6.3.2000 she applied for transfer to the above post on compassionate grounds. A-4 letter dated 11.4.2000 was received by her. She followed it up by A-5 representation dated 25.4.2000 to the 2nd respondent. She received A-6 reply dated 5.5.2000. According to the applicant A-6 was illegal, arbitrary, discriminatory and and violative of Articles 14 & 16 of the Constitution of India. She sought the following reliefs through this Original Application:

(i) to call for the records relating to Annexure A-6 and to set aside the same

(ii) to declare that the applicant is eligible to be transferred and appointed as Extra Departmental Mail Carrier, Kadannapally EDBO in preference to outsiders in view of Annexure A-8 Director General of Posts letter dated 11.2.1997 and Annexure A-9 order dated 25.2.99.

(iii) to issue appropriate direction or order directing the respondents to consider the request of the applicant for transfer to the post of Extra Departmental Mail Carrier, Kadannapally, EDBO in preference to outsiders and to transfer and appoint her to the above post in terms of Annexure A-8 dated 11.2.97 and Annexure A-9 order dated 25.2.99.

(iv) to issue appropriate direction or order directing the 4th respondent not to take further steps for selection and appointment to the post of Extra Departmental Mail Carrier, Kadannapally EDBPO from outsiders before the claim of the applicant is considered and disposed off

(v) to grant such other reliefs which this Hon'ble Tribunal may deem fit, just and proper in the circumstances of the case and

(vi) to award the costs to the applicant.

7. Respondents filed reply statement resistings the claim of the applicant. Among other reasons the respondents resisted the claim on the ground that the two posts are in two different sub-divisions.

O.A. 1039/2000

8. The applicant working as Extra Departmental Mail Carrier, Bayar B.O. under Paivaalike S.O. in Kasaragode Sub Division has filed this Original Application aggrieved by A-2 order dated 18.8.2000 by which his request for transfer as Extra Departmental Delivery Agent, Thekkil B.O. had been rejected has filed this Original Application seeking the

(i) to call for the records relating to Annexure A-2 and to set aside the same

(ii) to declare that the applicant is eligible and entitled to be transferred and appointed as Extra Departmenatal Delivery Agent, Thekkil B.O. in preference to outsiders in view of Annexure A-4 Director General Posts letter dated 11.2.97 and

Annexure A-5 order dated 25.2.99 and in the light of the judgment dated 6.9.2000 of the Hon'ble High court in OP No. 10107 of 2000 and connected Original Petitions.

(iii) to issue appropriate direction or order directing the respondents to consider the request of the applicant for transfer to the post of Extra Departmental Delivery Agent , Thekkil B.O. in preference to outsiders and to transfer and appoint him to the above post in terms of Annexure A-4 dated 11.2.97 and Annexure A-5 order dated 25.2.99.

(iv) to issue appropriate direction or order directing the respondents not to take further steps for selection and appointment to the post of Extra Departmental Delivery Agent, Thekkil B.O. from outsiders before the claim of the applicant is considered and disposed off

(v) to grant such other reliefs which this Hon'ble Tribunal may deem fit, just and proper in the circumstances of the case and

(vi) to award the costs to the applicant.

9. Respondents filed reply statement resisting the claim of the applicant on similar pleas as in other OAs.

O.A. 1039/2001

10. The applicant who is working as Gramin Dak Sevak Mail Deliverer-II (GDSMD-II for short) Neriamangalam P.O. in Perumbavoor Sub Division under Aluva Division has filed this Original Application aggrieved by A3 order dated 7.11.2001 by which her request for transfer as Gramin Dak Sevak Mail Deliverer, Marampilly had been regretted and A-9 employment notice of the second respondent filed this Original Application seeking the following reliefs:

(i) to call for the records leading to annexure A-3 letter dated 7.11.2001 of the 3rd respondent and Annexure A-9 Employment Notice issued by the 2nd respondent and to set aside the same.

(ii) to declare that the applicant is eligible and entitled to be transferred and appointed as Gramin Dak Sevak Mail Deliverer, Marampilly in preference to outsiders in view of Annexure A-6 and in the absence of any prohibitory clause in the rules and relevant orders

(iii) to issue appropriate direction or order directing the respondents to consider the request of the applicant for transfer to the post of Gramin Dak Sevak Mail Deliverer, Marampilly in the light of Annexure A-6 dated 11..2.97 and to transfer and appoint him to the post of Gramin Dak Sevak Mail Deliverer, Marampilly.

(iv) to grant such other reliefs which this Hon'ble Tribunal may deem fit, just and proper in the circumstances of the case and

(v) to award the costs to the applicant.

11. Respondents filed reply statement resisting the claim of the applicant on pleas similar to the other OAs.

12. Heard the learned counsel for the parties.

13. On a careful consideration of the submissions of the learend counsel and the rival pleadings of the parties and the reliefs sought for we find that the issue involved in all these Original Applications are similar to the one in O.A. NO. 1057/99. In para 8 of the order in that Original Application the issue for consideration was framed as follows:

> In the face of the above rival pleadings the issue that comes up for consideration is whether in the light of the instructions and directions issued by the Director General Posts and the orders of this Tribunal, is the applicant and similar other ED Agents are entitled for consideration of their requests for appointment by transfer against the posts of ED Agents in another recruiting unit different from the one in which they are presently working without being subjected to a competitive selection with outsiders.

After analysing the various grounds and pleas the Tribunal in paras 11, 12, 14, 15, 16 & 17 of the order in that OA held as follows:

> 11. A-8 referred to in the above order is A-3 impugned letter dated 16.10.97 in this O.A. which as can be seen from the above had already been set aside by this Tribunal. When such is the case the reliance placed by the second respondent to reject the claim of the applicant in response to his representation

dated 20.7.99 on the basis of the non-existent letter dated 16.10.97 has no validity. Therefore, we agree with the contention of the applicant that A2 letter is liable to be set aside and quashed on this score alone.

12. Now the issue that comes up is whether the applicant who is working in Kottayam division is entitled for the appointment by transfer to Ernakulam division. It is evident from the order of this Tribunal in O.A. 45/98 that this Tribunal had held that in accordance with the instructions of the DG, Posts in its letter dated 12.9.88 vacancies of the post of EDDAs had to be filled up first by transfer before resorting to direct recruitment. In O.A. No. 260/2001 this Tribunal held that transfer of EDAs were permitted within the Recruitment Units only and therefore, Chief Postmaster General, Kerala considers a request for transfer out of the recruitment Unit. In O.A. No. 813/99 this Tribunal, holding that as per Director General Posts instructions, Extra Departmental Agents working in the place or in the same office may be considered for transfer/appointment if he/she was otherwise qualified and suitable the Tribunal had rejected the case of the applicant therein who was not in the same office or in the same place. However, in OP NO. 20755/99, Hon'ble High Court of Kerala directed the respondents to consider the request of the applicant in OA 813/99 for transfer on merits. The order passed by the Superintendent of Post Offices, Thalassery Division pursuant to the above judgment came up for consideration by this Tribunal in OA 991/2000. From A-8 order passed by the Tribunal in that OA, we find that respondents agreed to consider the case of the applicant therein for appointment by transfer to the post of EDSPM/Eruvaty S.O. along with other working ED Agents. Similarly Superintendent of Post Offices Thalassery Division had considered the appointment of Smt. Sherly John, BPM, Abhayagiri by transfer to the post of BPM, Thillenkeri, even though the two posts were in two recruiting units viz. in Badagara and Thalassery Divisions. From all these orders of the Tribunal and the judgment of the Hon'ble High Court of Kerala and orders of the officers under the respondent department, we find that the ED Agents were being considered for appointment by transfer against posts of ED Agents of a different recruitment unit. In OA 260/2001 it was held that Chief Postmaster General could only consider such requests.

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14. We find from paras 4 & 5 of the above letter, that transfer from one recruiting unit to another recruiting unit is not totally prohibited; it is only stated that such requests should be discouraged.

15. Thus what we find is (i) as per DG/Posts' letter dated 12.9.88, ED Agents posts could be filled up first by transfer of working ED Agents as held by this Tribunal in OA 45/98 and (ii) as per the orders of this Tribunal and order of the High Court of Kerala both as brought out above and the respondents' own decision/action and the DG's clarification

contained in his letter dated 11.2.97, EDAs irrespective of the recruiting unit, could seek appointment by transfer. When such is the case we have no hesitation in holding that such EDAs are not required to compete with outsiders sponsored by the Employment Exchanges. They will only have to suffer the disadvantages specified in the letter dated 11.2.97.

16. Now the question that would arise is how such requests should be processed. In OA No. 260/2001 it was held that Chief Postmaster General, Kerala Circle would consider such requests. In this OA the Postmaster General, Central Region, Kochi had considered the representation. From MA-2 order dated 30.1.2001 issued by the Superintendent of Post Offices, Thalassery we find that PMG, Northern Region, Calicut had issued a d.o. letter. Thus the position that emerges is that wherever transfer is from one recruitment unit to another, the orders of the common authority in charge of both the recruitment units are obtained before the case of such EDAs are considered along with other EDAs who have requested for transfer and we are of the view that the same can be followed.

17. In the light of the above detailed analysis, the issue framed by us is answered in the affirmative.

14. Following the above findings of this Tribunal in the above O.A., these Original Applications are disposed of with the following directions/orders:

O.A. 224/2000

(i) We set aside and quash A-3 letter dated 14.2.2000.

(ii) We direct the third respondent to place the matter before the competent authority of the department to consider the applicant's request for appointment by transfer to the post of EDDA-II, Varappetty EDSO afresh on merits untrammeled by the fact that he is working in another recruiting unit. If as a result of such consideration the competent authority accepts the request, then the respondents

shall consider his case along with requests received from other working EDAs on merit and recruitment from open market shall be resorted to only if the working EDAs are not found eligible and suitable.

(iii) The result of consideration of the applicant's request referred to in (ii) above by the competent authority shall be intimated to the applicant as expeditiously as possible and in any case within three months from the date of receipt of a copy of this order.

(iv) In the circumstances of the case, parties shall bear their respective costs.

O.A. 419/2000

(i) We direct the second respondent to place the matter before the competent authority of the department to consider the applicant's request for appointment by transfer to the post of EDBPM, Velliyamattom B.O. afresh on merits untrammeled by the fact that the applicant is working in another recruiting unit. If as a result of such consideration, the competent authority accepts the request then the respondents shall consider her case along with similar requests received from other working EDAs on merit and only if none among the working EDAS is found eligible and suitable recruitment from open market shall be resorted to.

(ii) The result of consideration of the applicant's request referred to in (ii) above by the competent authority shall be intimated to the applicant as expeditiously as possible and in any case within three months from the date of receipt of a copy of this order.

(iii) In the circumstances of the case, parties shall bear their respective costs.

O.A.No. 548/2000

(i) We set aside and quash A-6 orders dated 5.5.2000.

(ii) We direct the third respondent to place the matter before the competent authority of the department to consider the request of the applicant for transfer to the post of EDMC, Kadannapally EDBO afresh untrammeled by the fact that the applicant is working in another recruitment unit. If as a result of such consideration the competent authority accepts the request then the respondents shall consider her case along with similar requests received from other working EDAs on merit and resort to recruitment from open market only if none of the working EDAs is found eligible and suitable.

(iii) The result of consideration of the applicant's request referred to in (ii) above by the competent authority shall be intimated to the applicant as expeditiously as possible and in any case within three months from the date of receipt of a copy of this order.

(iv) In the circumstances of the case, parties shall bear their respective costs.

O.A.No. 1039/2000

(i) We set aside and quash A-2 order dated 18.8.2000

(ii) We direct the second respondent to place the matter before the competent authority of the department to consider the request of the applicant for transfer to the post of EDDA, Thekkil BO afresh untrammeled by the fact that the applicant is working in another recruitment unit. If as a result of such consideration the competent authority accepts the request then the respondents shall consider his case along with other similar requests received from other working EDAs on merit and resort to recruitment from open market only if none of the working EDAs is found eligible and suitable.

(iii) The result of consideration of the applicant's request referred to in (ii) above by the competent authority shall be intimated to the applicant as expeditiously as possible and in any case within three months from the date of receipt of a copy of this order.

(iv) In the circumstances of the case, parties shall bear their respective costs.

O.A.No. 1039/2001

(i) We set aside and quash A-3 letter dated 7.11.2001 and A-9 employment notice.

(ii) We direct the first respondent to place the matter before the competent authority of the department to consider the request of the applicant for appointment to the post of Gramin Dak Sevak Mail Deliverer, Marampilly afresh untrammeled by the fact that the applicant is working in another recruitment unit. If as a result of such consideration the competent authority accepts the request, then the respondents shall consider his case along with similar requests received from other EDAs on merit and only if none of the EDDAs are eligible and suitable for appointment they shall resort to recruitment from open market

(iii) The result of consideration of the applicant's request referred to in (ii) above by the competent authority shall be intimated to the applicant as expeditiously as possible and in any case within three months from the date of receipt of a copy of this order.

(iv) In the circumstances of the case, parties shall bear their respective costs.

16. All the Original Applications stand disposed of as above.

Dated the 2nd April, 2002.

K.V.SACHIDANANDAN
JUDICIAL MEMBER

G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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APPENDIX

O.A.No. 224/2000

Applicant's Annexures:

1. Annexure A-1: True copy of the Letter No.19-51/96-ED&Trg., dated 11-02-1997 of the D.G. Posts, New Delhi.
2. Annexure A-2: True copy of the repeesentation dated 27-12-1999 submitted by the applicant before the 1st respondent.
3. Annexure A-3: True copy of the Letter No.B7/KTP/Dlg dated 14-02-2000 of the 2nd respondent.
4. Annexure A-4: True copy of the order in OA No.45 of 1998 of this Honourable Tribunal dated 25-02-1999.
5. Annexure MA-1: True copy of the D.G. posts Letter No. 43-27/85-Pen (EDC&Trg) dated 12-09-1988.

O.A.No. 419/2000

1. Annexure A-1: True copy of the Memo No.B7/BO/60 dated 11-05-1999 of the 2nd respondent.
2. Annexure A-2: True copy of the representation dated 4-10-1999 submitted by the applicant before the 1st respondent.
3. Annexure A-3: True copy of the representation dated 11-04-2000 submitted by the applicant before the 1st respondent.
4. Annexure A-4: True copy of the Letter No.43-27/85-Pen (EDC & Trg) dated 12-09-1988 of the D.G. Posts, New Delhi.
5. Annexure A-5: True copy of the Letter No.19-51/96-ED&Trg dated the 11-02-1997 of the D.G. Posts, New Delhi.
6. Annexure A-6: True copy of the order in O.A.No.45 of 1998 of this Honourable Tribunal dated 25-02-1999.

Respondents' Annexures:

1. Annexure R-1: Photostat copy of Judgement dated 4.8.1999, in OA No.813/99 of this Hon'ble Central Administrative Tribunal.

O.A.No. 548/2000

1. Annexure A-1: True copy of the Memo No.EDP/SO-36 dated 4-11-1997 of the 3rd respondent.

2. Annexure A-2: True copy of the Letter No.B2/8-4/97 dated 19-3-1998 of the 2nd respondent.

3. Annexure A-3: True copy of the representation dated 6-03-2000 submitted by the applicant before the 1st respondent.

4. Annexure A-4: True copy of the letter No.Staff/23/2/98 dated 11-4-2000 of the 1st respondent.

5. Annexure A-5: True copy of the representation dated 25-4-2000 of the applicant to the 2nd respondent.

6. Annexure A-6: True copy of the Order No.EDP/SO-36 dated of the 3rd respondent.

7. Annexure A-7: True copy of the Letter No.43-27/85-Pen (EDC&Trg) dated 12-09-1988 of the D.G. Posts, New Delhi.

8. Annexure A-8: True copy of the Letter No.19-51/96-ED & Trg dated the 11-02-1997 of the D.G. Posts, New Delhi.

9. Annexure A-9: True copy of the Order in OA No. 45 of 1998 of this Honourable Tribunal dated 25-02-1999.

10. Annexure A-10: True copy of the notofication No.MC/BO-12 dated 26-4-2000 of the 4th respondent.

Respondents' Annexures

1. Annexure R-1: Copy of the Order No.43-27/85 Pen Asst. Director General Pension Department and Post New Delhi, to all P M G's dated 6.5.1985.

2. Annexure R-2: Copy of Order No.43-27/85 pen dated 12.9.88 issued by DG Department of Post, New Delhi.

3. Annexure R-3: True copy of the application of posts EDMC dated 3.5.2000

4. Annexure R-4: True copy of Pages of S.S.L.C Duplicate.

5. Annexure R-5: True copy of the minuts ⊠ connect with the selection dated 26.5.2000 issued by Sub-Divisional Inspector Payannur.

6. Annexure R-6: Copy of the Order issued by the Office of Asst.Superintendent of Post Office, Kannur dated 4.11.Memo No.EDP/SO-36..

O.A.No. 1039/2000

Applicant's Annexures

1. Annexure A-1: True copy of the representation dated 17.8.2000 submitted by the applicant before the 1st respondent.

2. Annexure A-2: True copy of the Letter No.B3/Misc/III dated 18.8.2000 of the 1st respondent.

3. Annexure A-3: True copy of the Letter No.43-27/85-Pen (EDC&Trg) dated 12-09-1988 of the D.G. Posts, New Delhi.

4. Annexure A-4: True copy of the Letter No.19-51/96-ED&Trg dated the 11-2-1997 of the D.G. Posts, New Delhi.

5. Annexure A-5: True copy of the Order in O.A.No.45 of 1998 of this Honourable Tribunal dt.25.02.1999.

O.A.No.1039/2001.

1. Annexure A-1: True copy of the Memo No.DA/Nerimangalam dated 10.04.1997 of the 1st respondent.

2. Annexure A-2: True copy of the representation dated 22-10-2001 of the applicant to the 3rd respondent with translation.

3. Annexure A-3: True copy of the Order No.B1/S/Tfr. dated 7-11-2001 of the 2nd respondent.

4. Annexure A-4: True copy of the Letter No.43-27/85-Pen (EDC&Trg) dated 12-09-1988 of the D.G. Posts, New Delhi.

5. Annexure A-5: True copy of the Letter No.17-60/95-ED & Tr dated the 28-08-1996 of the 4th respondent.

6. Annexure A-6: True copy of the letter No.19-51/96-ED&Trg dated 11-02-1997 of the 4th respondent.

7. Annexure A-7: True copy of the order in OA No.1184 of 1998 of this Honourable Tribunal dt. 13.08.1999.

8. Annexure A-8: True copy of the Order No.B3/ED/TFR dt. 30-1-2001 of the superintendent of Post Offices, Tellicherry Division transferring and appointing Smt. Shirly John, BPM Abhayagiri.

9. Annexure A-9: True copy of the Employment Notice dated Nil of the 2nd respondent.